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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 30th July, 1975.

NOTIFICATION  
INCOME TAX

No.1001(F.No.404/97/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorise Shri J.B. Bhardwaj, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri J.S. Baweja, made under Notification No.44(F.No.403/43/71-ITCC) dated the 17th February, 1971 is cancelled with effect from the date Shri J.B. Bhardwaj takes over charge as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri J.B. Bhardwaj takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.1001(F.No.404/97/75-ITCC)

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*A.G. SAHA*  
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for Deputy Secretary to the Govt. of India

NO:CC/ITCC/1038/291/RSP/75